

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI "I-1" BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

**ITA No.683/Del/2019  
Assessment Year : 2013-14**

Halcrow Consulting India Pvt.Ltd., R-27, 2 <sup>nd</sup> Floor, Pratap Market, Jangpura B, New Delhi-110014. PAN-AABCH3579B	vs	DCIT, Circle-11(1), New Delhi.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	Ms. Ananya Kapoor, Adv.	
<b>Respondent by</b>	Sh. Surender Pal, CIT DR	
<b>Date of Hearing</b>	02.09.2021	
<b>Date of Pronouncement</b>	02.09.2021	

**ORDER**

**PER KUL BHARAT, JM :**

This appeal filed by the assessee for the assessment year 2013-14 is directed against the order of Ld. CIT(A)-44, New Delhi dated 30.11.2018.

2. The Ld. Counsel for the assessee, vide its letter dated 01.02.2021, received through email, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned CIT DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 02<sup>nd</sup> September, 2021.

***Sd/-***

**(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER**

*\*Amit Kumar\**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

***Sd/-***

**(KUL BHARAT)  
JUDICIAL MEMBER**

ASSISTANT REGISTRAR  
ITAT, NEW DELHI